

Export: (Rs. in crore)		
2009-10	2010-11	2011-12
7829	9431	13167

Source: Directorate General of Commercial Intelligence & Statistics (DGCI&S)

Import: (Rs. in crore)		
2009-10	2010-11	2011-12
1118	1082	1384

Source: Directorate General of Commercial Intelligence and Statistics (DGCI&S).

(c) and (d) The Department formulated a "Scheme for Enhancement of Competitiveness in the Capital Goods Sector" which included Machine Tools Sector also, Expenditure Finance Committee, Ministry of Finance considered the Scheme on 10.01.2011 and advised the Department to re-submit the revised Scheme for meeting the requirement of the Capital Goods Sector for consideration in the Twelfth Five Year Plan. A revised Scheme is being formulated

(e) Not Applicable.

Terminal benefits to ex-employees of Bharat Ophthalmic Glass Ltd.

2730. SHRI TARINI KANTA ROY: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether it is a fact that more than 150 ex-employees of the closed Bharat Ophthalmic Glass Ltd. have not yet received their terminal benefits, namely, Gratuity, P.F. and VSS/retrenchment benefits;

(b) if so, the reasons therefor; and

(c) by when the ex-employees will get their dues from the promoter?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): (a) to (c) Bharat Ophthalmic Glass Ltd. (BOGL) is an erstwhile Central Public Sector Enterprise (CPSE) presently under liquidation as per the orders of Hon'ble High Court of Calcutta and all its assets have been handed over to the Official Liquidator appointed by the Hon'ble High Court of Calcutta. In

view of the fact that the CPSE is in the process of liquidation as per the direction of High Court of Calcutta dated 7.5.2008 the Department of Heavy Industry has released an amount of Rs. 199.15 lakhs to Official Liquidator in August, 2008 to meet out the terminal benefits to the employees of BOGL.

As per well laid out procedure, the employees of a Company under liquidation get their dues from the Official Liquidator and not from the promoter. In the interest of ex-employees, the Department of Heavy Industry has requested the Official Liquidator- BOGL on 19.08.2008 to disburse the funds released by the Department of Heavy Industry.

State-level Public Enterprises Survey

2731. SHRI PIYUSH GOYAL: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether the Central Government has asked all the States to share their experiences of handling of Public Sector Enterprises (PSEs) in the recent past;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether Government has started work on State-level Public Enterprises Survey; and
- (d) if so, the details thereof and the objectives for conducting such survey by the Central Government?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): (a) to (d) Yes Sir. During the formulation of Eleventh Five Year Plan, the Planning Commission felt the need of a consolidated report on the performance of State-Level Public Enterprises (SLPEs), at the all India level. As no such report existed, the Planning Commission requested the Department of Public Enterprises to bring out a report on these enterprises on the pattern of Annual Report on Central Public Sector Enterprises (CPSEs). Accordingly, the first National Survey of State Level Public Enterprise (2006-07) was brought out by the Department in August, 2009 and another National Survey of State Level Public Enterprise (2007-08) in May, 2012. The exercise on the next Survey for the financial year 2008-09 and 2009-10 has also commenced.